

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

19/06/2019

M.A./260/353/2019 JANAK PRADHAN & OTHERS

O.A./260/377/2013 -V/S-

M.A./260/425/2019 INCOME TAX

M.A./260/562/2017

ITEM NO: 19

FOR APPLICANTS(S) Adv. : Mr.J.M.Patnaik

FOR RESPONDENTS(S) Adv.: Mr.S.Behera, Sr. Panel Counsel

Notes of The Registry	Order of The Tribunal
	<p>Heard both the learned counsels.</p> <p>Since the order dated 5.2.2018 passed in OA 377/2013 has not yet been fully complied, these MAs are filed.</p>
	<p>Mr. S.Behera, learned counsel for the respondents submits that the order of regularisation has already been passed but the same could not be communicated to the concerned applicants in time. He further submitted that the same shall be served on the concerned applicants within 15 days' time.</p>
	<p>This Tribunal takes note of the submissions made by Mr.Behera and therefore no cost is imposed. But if the order is not complied</p>

within 15 days' time and not served on the concerned applicants, respondents may be liable to pay cost of Rs.5000/- to CAT, Bar Association in case the applicants again approached this Tribunal by filing MA.

MA 353/2019 and MA 425/2019 are disposed of.

MA 562/2017 need not be shown as pending in the cause list.

Copy of this order be handed over to both the learned counsels.

(SWARUP KUMAR MISHRA)
MEMBER (J)

I.Nath

LOADING...